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GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

NEW DEL HIS THE 17th March 1996.

## NOTIFICATION (INCOME TAX)

In exercise of the powers conferred by subclause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies " Sree Siddangenga Math, Tumkur " for the purpose of the said sub-clause for the assessment years 1993-94 and 1994-95 subject to the following conditions, namely:-

- (1) the assessee will apply its income, or accumulate for application, unally and exclusively to the objects for which it is established;
- (ii) the easesses will not invest eardeposit its funds (other than voluntary centributions received and maintained in the form of jouellary, furniture etc.) for any petied during the provious weers relevant to the easessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11:
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assesses and separate backs of accounts are maintained in respect of such business.

UNDER SECRETARY TO THE GOUT. OF INDIA.

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